Central Administrative Tribunal, Lucknow Bench, Lucknow Civil Contempt Petition No. 89/2009 in O.A. No.589/2005

This the 7th day of August, 2014

<u>Hon'ble Sri Navneet Kumar</u>, <u>Member (J)</u> <u>Hon'ble Smt. Jayati Chandra, Member (A)</u>

Nityanand Ghosh, aged about 64 years, son of late A.C. Das Ghose,r/o Keshav Dutt r/o 563/10, Chitragupta Nagar, Alambagh, Lucknow.

Applicant

By Advocate: Sri M.A. Siddiqui

Versus

- 1. Sri U.C. Dwadashi Shereni, General Manager, N.E. Railway, Gorakhpur.
- 2. Sri A.K. Singh, Divisional Railway Manager, N.E. Railway, Ashok Marg, Lucknow.

Respondent

By Advocate: Sri B.B.Tripathi

ORDER (ORAL)

BY HON'BLE SRI NAVNEET KUMAR, MEMBER (J)

The present CCP is preferred by the applicant for non-compliance of order dated 3rd October, 2008 passed in O.A.No. 589/2005, whereby the Tribunal directed as under:-

- "14. In view of the above circumstances, the claim of the applicant is allowed in respect of the following amounts with interest thereon as applicable to GPF deposits.
- i) Refund of Rs. 24,934/- with interest thereon from 01.02.2004 till payment.
- ii) Refund of Rs. 2913/- with interest thereon from 01.02.2004 till payment.
- iii) Refund of Rs. 57,256/-with interest thereon from 01.02.2004 till payment.
- iv) Interest on Rs. 37,066/- till 08.12.2004, from 01.02.2004
- v) Interest on Rs.62,011/- till 22.12.2004 from 01.02.2004
 In the result, O.A.is allowed. No costs."



- 2. The respondents preferred a writ petition before the Hon'ble High Court challenging the order of the Tribunal by filing writ petition No. 18 (SB) of 2009 and Hon'ble High Court is pleased enough to stay the operation of the Tribunal's order dated 3rd October, 2008 by means of order dated 5.8.2010.
- 2. Under such circumstances, CCP is dismissed with liberty to the parties to get it revive after disposal of the writ petition. Notices stands discharged.

(Jayati Chandra) Member (A)

HLS/-

(Navneet Kumar)
Member (J)